

HIGH COURT OF SIKKIM

Record of proceedings

W.P. (C) No. 32 of 2022

DAWA CHHODEN BHUTIA

.... PETITIONER

VERSUS

SECRETARY LAND REVENUE
DEPARTMENT & ORS.

.... RESPONDENTS

Date: 31.08.2022

CORAM

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Petitioner : Mr. Jorgay Namka, Legal Aid Counsel.
Mr. Simeon Subba, Advocate.

For Respondents: Dr. Doma T. Bhutia, Additional Advocate General.
Mr. S. K. Chettri, Government Advocate.
Mr. Shakil Raj Karki, Assistant Government
Advocate.

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Mr. Jorgay Namka, learned counsel for the petitioner while arguing I.A. No. 01 of 2022 for amendment of writ petition submits that it may be better that he withdraws the writ petition with liberty to file afresh, since now he seeks to file the writ not in the name of the original petitioner but by somebody else. Permitted. Writ Petition disposed as withdrawn with liberty to file afresh.

Judge